

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL  
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT  
COURTS, NEW DELHI

ECIR/HQ/19/2017

U/S: 3, 4 PMLA, 2002

Deepak Talwar etc. v. Directorate of Enforcement

09.04.2020

Presence:

(Through Zoom Meeting App)

Ld. Sr. Counsel Sh. Hariharan with Ld. Defence  
Counsel Mohd. Tanveer Ahmed Mir for  
applicant/accused Deepak Talwar.

Ld. Special Counsel Sh. Amit Mahajan and Ld. Public  
Prosecutor Sh. Nitesh Rana with Sh. Prem Malik;  
Deputy Director for Enforcement Directorate.

ORDER ON SECOND APPLICATION U/S 439  
Cr.P.C. SEEKING REGULAR BAIL TO  
ACCUSED DEEPAK TALWAR

Today, I have partly heard the submissions of Ld. Sr.  
Counsel Sh. Hariharan and Ld. Counsel Mohd. Tanveer  
Ahmed Mir for the accused Deepak Talwar and Ld. Special  
Counsel Sh. Amit Mahajan for the Enforcement Directorate  
on the aforesaid second bail application of accused Deepak  
Talwar as per order and directions of Ld. District &  
Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata  
Kohli, Rouse Avenue District Courts, New Delhi passed on



*[Handwritten Signature]*  
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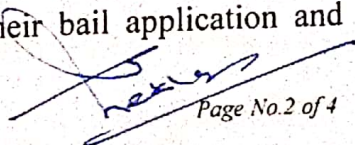
07.04.2020, through Zoom Meeting App facilitated by Computer Branch attached to the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi due to spreading of Corona Virus (COVID-2019), special measures taken by the Govt. to prevent it by ordering a nationwide lockdown for twenty one days since 25.03.2020 and instructions issued by Ld. District Judge to work from home in order to maintain social distancing.

Ld. Special Counsel Sh. Amit Mahajan for the Enforcement Directorate has submitted that he wants to refer relevant portions of chargesheet, documents annexed with the chargesheet and relevant portions of statements of some of prosecution witnesses during the course of his arguments to oppose the aforesaid application, but he is not having the said documents with him. The IO of the case has quarantined himself due to spread of virus COVID-2019 and is not available. After consultation with Sh. Prem Malik, Dy. Director, Enforcement, he seeks ten days time for furnishing the said documents in digitized form and addressing arguments on the aforesaid application.

Ld. Defence Counsel Sh. Mohd. Tanveer Ahmed Mir has opposed the submissions of Ld. Special Counsel Sh. Amit Mahajan stating that the Enforcement Directorate wants to delay the hearing on the application.

Ld. Sr. Counsel Sh. Hariharan and Ld. Counsel Mohd. Tanveer Ahmed Mir on behalf of accused Deepak Talwar have submitted that they have already filed the relevant documents along with their bail application and



  
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today they have also filed through e-mail a copy of some judgments on which they will rely during course of their arguments and copies of the same have already been supplied to Ld. Special Counsel of Enforcement Directorate.

I have considered the submissions of both the parties; it seems that a perusal of relevant judicial record is necessary for proper appreciation of arguments addressed by the respective parties; therefore, it is in the interest of justice to allow the request made on behalf of Enforcement Directorate. Hence, the request of Ld. Special Counsel Sh. Sh. Amit Mahajan is allowed. The Enforcement Directorate is directed to file all the relevant judicial record/case law in court in e-form through email of Sh. Vivek; P.A to Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi on or prior to the next date. The Ld. Counsel for accused Deepak Talwar may also file any other document/case law in e-form through email of Sh. Vivek on or prior to the next date to support their submission on the aforesaid application. Both the parties are directed to exchange the aforesaid documents in e-form on or prior to the next date of hearing as per law. Further hearing on the aforesaid bail application is adjourned for *17.04.2020 at 02:00 p.m. through video conferencing and if Lockdown comes to end on or prior to said date, the arguments shall be heard on 17.04.2020 in open court. Sh. Vivek is directed to supply his email to Ld. Counsel of respective parties for filing of the documents in e-form. He is further*



*directed that as soon as he receives aforesaid documents from any of the parties, he should immediately sent the same on the email of this court and also telephonically informed about the same to the court. Sh. Vivek is telephonically apprised with the aforesaid directions, he has stated that he would comply the same at the earliest.*

**Put up for further arguments on 17.04.2020.**

A copy of this order is being sent through Whats App to Sh. Vivek P.A. to Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi with a direction to him to upload the same on official website of Delhi District Courts at the earliest. A signed hard copy of the order shall be sent to the concerned court as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated 09.04.2020



CHANDRA SHEKHAR श्री चन्द्र शेखर

Sh. Chandra Shekhar

विशेष न्यायाधीश, प्रत्येक न्यायालय अधिनियम, (सी.बी.आई.)

Special judge, CBI-19 (PC Act) (CBI)-19

कमरा नं. 404, चौथी मंजिल

Room No. 404, 4th Floor

राऊज एवेन्यू न्यायालय परिसर  
Rouse Avenue Court Complex

नई दिल्ली  
New Delhi